

Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

I.A. No. 167 of 2011 in
DFR No 1026 of 2011

Dated :23rd-August, 2011

Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. V.J. Talwar, Technical Member

Punjab State Power Corporation Limited ... Appellant(s)

Versus

Punjab State Electricity Regulatory CommissioRespondent(s)

Counsel for the Appellant(s): Mr. M.G. Ramachandran, Mr.
Anand K. Ganesan

Counsel for the Respondent(s): Mr. Sakesh Kumar

ORDER

This is an application for condoning the delay of 19 days in filing the Appeal. We have heard the learned counsel for the parties. We find that there is sufficient cause to condone the delay for filing the Appeal. Delay is condoned. Registry is directed to number the Appeal.

Post the matter for admission on **29th August, 2011.**

(V.J. Talwar)
Technical Member

(Justice M. Karpaga Vinayagam)
Chairperson

ss/ks